

**CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL
CHANDIGARH**

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REGIONAL BENCH – COURT NO. 1

**Excise Appeal No. 60343 Of 2019**

[Arising out of OIA-LUD-EXCUS-001-APP-1997-18 dated 11.01.2019 passed by the Commissioner (Appeals) of Central Goods & Service Tax, Ludhiana]

**M/s Bhagat Industries**

**: Appellant (s)**

Gupta Niwas 3527 Sector 32 A Awana Chandigarh Road  
LUDHIANA, Punjab, 147301

Vs

**CCE & ST- Ludhiana**

**: Respondent (s)**

CENTRAL EXCISE HOUSE, F-BLOCK RISHI NAGAR  
LUDHIANA, PUNJAB, 141001

APPEARANCE:

None for the Appellant

Shri Bhasha Ram, Authorised Representative for the Respondent

**CORAM : HON'BLE MR. ASHOK JINDAL, MEMBER (JUDICIAL)**

**ORDER No.A/60005 / 2020**

Date of Hearing:06.01.2020

Date of Decision:06.01.2020

**Per : Mr. Ashok Jindal**

The applicant filed an application for withdrawal of appeal as they opted for **Sabka Viswas (Legacy Dispute Resolution) Scheme, 2019.**

2. As requested by the appellant they want to withdraw their appeal, the application is allowed and the appeal is dismissed as withdrawn.

*(Dictated & pronounced in the Court)*

**(Ashok Jindal)**  
MEMBER (JUDICIAL)

G.Y.